## Criteria for appointments of Vice-Chancellors

- 1012. SHRI NARESH GUJRAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether Government has undertaken any systemic approach to eliminate the politicization of appointments at educational posts; and
- (b) if so, the details thereof including criterion laid out for qualifications and appointment of Vice-Chancellors?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. MAHENDRA NATH PANDEY) (a) and (b) The appointment of Vice-Chancellors in Central Universities is made by President of India in his capacity as the Visitor of concerned University on the basis of the recommendations of Search-cum-Selection Committee as per the procedure prescribed in the relevant Act and Statutes of the respective University. The Search-cum-Selection Committee comprises nominees of Executive Council/Board of Management/Court of the concerned Central University as well as Visitor's nominees.

The qualification for the post of Vice-Chancellor is prescribed in Clause 7.3.0 of "UGC Regulations on Minimum Qualifications for Appointment of Teachers and other Academic Staff in Universities and Colleges and Measures for the Maintenance of Standards in Higher Education, 2010" as amended from time to time. These Regulations provide that persons of the highest level of competence, integrity, morals and institutional commitment are to be appointed as Vice-Chancellors. The Vice-Chancellor to be appointed should be a distinguished academic, with a minimum of 10 years experience as Professor in a University system or 10 years experience in an equivalent position in a reputed research and/or academic administrative organization.

Central Universities are autonomous bodies which are established under different Acts passed by the Parliament and are regulated by respective Acts and Statutes made thereunder. Appointments to other educational/academic posts are made by Central Universities by following the relevant rules and regulations.

## **End to No-Detention Policy**

- 1013. DR. K. V. P. RAMACHANDRA RAO: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether Government has received any representations favouring an end to No-Detention Policy till Class VII;

- (b) if so, whether Government has taken a view on the issue in view of decline in educational levels; and
- (c) whether the Central Government has consulted the States on the subject and propose to amend the RTE Act?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI UPENDRA KUSHWAHA): (a) Section 16 of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 stipulates that 'No child admitted in a school shall be held back in any class or expelled from school till the completion of elementary education'. The Central Government invited the comments and views of all State Governments and UT Administrations on this No Detention provision. 28 States/UTs have responded with their views.

- (b) Yes, Sir.
- (c) Yes, Sir.

## Blocking of admission seat by students

- 1014. SHRI T. RATHINAVEL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether it is a fact that Government is considering to do away with the refund of one lakh rupees to students;
- (b) whether it is also a fact that the amount used for blocking admission seat was not being taken seriously by students as almost 95 per cent of it is refunded; and
- (c) whether it is also a fact that Government is considering to allow students to register again and mark fresh option, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. MAHENDRA NATH PANDEY): (a) No, Sir.

(b) and (c) Do not arise.

## Low enrolment of female students in higher education

- 1015. SHRIMATI SASIKALA PUSHPA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether Government is aware of the fact that proportion of enrolment of female students in higher education in the age group of 18-23 is abysmally low, if so, the details thereof, and